

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-136
CA(CAA)- 123/ND/2020

IN THE MATTER OF:

DR. LAL PATHLABS LIMITED and APL Institute of Clinical Laboratory & Research Private
Limited

....APPLICANT

SECTION

U/s 230-232

Order delivered on 09.03.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Tarun Dua, Advocete

For the I.T. Department

: Mr. Zoheb Hossain, Mr. Parth Semwal, Sr. & Jr. Standing
Counsel for the I.T. Department

ORDER

Counsel for the Petitioner Companies is present. No representation on behalf of the RD. Counsel for the I.T. Department is present. Counsel for the Petitioner Companies submitted that some queries have been received from the RD. Therefore, the Petitioners companies are directed to give response to the same, so that the RD could file report.

Counsel for the Petitioner Companies is directed to file an affidavit to the effect that no investigation is initiated or pending or inspection is conducted against the Petitioner Companies.

List the matter on 20.04.2021.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)